

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda	Applicant/petitioner
v.		
M/s. Rathi Super Steels Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 20.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	Ms. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra S. Bhadoriya, Advs. with Mr. Harish Chandra Arora, RP
For the Respondent	Mr. Pramod Kumar, Adv. Ms. Pooja Saigal, Adv. (IA-1523/2020)

ORDER

On the application moved by the Liquidator seeking relief against the Respondent for payment of the balance of CIRP costs which according to the liquidator not paid by the Respondents, the Respondent Bank has categorically mentioned that it has already made part payment and would clear the balance provided 15 days time is given.

In view thereof, IA/2183/2020 is hereby **disposed of** directing the Respondent to pay the balance costs within 15 days hereof.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)